NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1558/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES:

Sarsam Securities Pvt. Ltd.

V/s.

Fender Mercantile Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION S. Poria Advocates C. Keswani ilb Economic Laws Practice

- 1. This is a Petition under section 7 for outstanding Debtor of Rs.3,97,25,134/-(inclusive of interest).
- 2. Learned Counsel has stated that the Petitioner has made attempts to serve the Petition on the Debtor. However, as per the remark by the Postal authorities, the Parties have not accepted the Petition. Also placed on record an email to demonstrate that the Petitioner had intimated the date of hearing. Even then the Respondent Debtor is not present. Since the Petition is listed for hearing for the first time today and a mention has been made for the admission of the Petition, however, this Bench is of the view that one more opportunity to be granted to the Respondent Debtor.
- 3. The Petitioner is directed to intimate the next date of haring to the Respondent Debtor and place on record the Affidavit of Service.
- 4. Matter is adjourned to 23.1.2018 forenoon.

Sd/-

BHASKAR'A PANTULA MOHAN

Member (Judicial)

Date: 18.12.2017

Sd/-

M.K. SHRAWAT

Member (Judicial)